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Nanakpura as was mentioned in the Unstarred Question No. 3472 have been removed on 18-3-1992.

(c) and (d) Information is being collected and will be laid on the Table of the Sabha.

Civic amenities in Sangam Vihar, ' New Delhi

4311. SHRI N. E. BALARAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have received any representations from the residents of Sangam Vihar, New Delhi-110062 regarding civic amenities including grave yard; and

(fo) if so, the details thereof and what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (fo) The M.C.D. has reported that Sangam Vihar is an unauthorised colony. Representations from residents of Sangam Vihar for providing civic amenities have been received from time to time. The Corporation has decided wide resolution dated 6.12.91 to provide basic amenities like brick pavement, earth filling and sullage drain in the unauthorised colonies as were existing on 1-1-91 subject to payment of betterment tax by the beneficiaries before the work is taken up.

The Delhi Water Supply and Sewage Disposal Undertaking has also reported that representations for water supply have also been received. To meet the drinking water needs of the colony 2 tubewells and 60 deep bore handpumps have been installed in the colony.

The DESU has also reported the receipt of such representations from the residents of Slangam Vihar. As per policy unauthorised colonies which have come u,p before 1-1-81 are to be electrified. The Addl. Town Planner of M.C.D. have certified that an ausa of 274 acres approximately of Sangam Vihar is eligible for electrification. Electrification work is being pursued by the 5 different resident welfare associations. Approximately 29 No. of 11 K. V. Stations and one 66 K.V. Station is required to be provided in this colony. Land for the 66 K.V. Station is still to be provided by DDA. For the 11 K.V. Station the land is to be provided by the resident welfare associations.

Alteration in Urban Agglomeration Area

4312. SHRIMATI BASANTI SAR-MA: Will the Minister of URBAN DE-VELOPMENT be pleased to state:

(a) whether it is a fact that Union Government are contemplating to give power to the respective State Governments for making alteration in the "Urban Agglomeration Area" for its rapid development;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c) Suggestions have been received in the Chief Ministers' Conference that the State Governments should be given powers for making alterations in the Urban Agglomeration Area taking into ac-count the local conditions. This matter is under consideration of the Govt.

Allotment of plots to poor people in Assam

4313. SHRIMATI BASANTI SAR-MA: Will the Minister of URBAN DEVE-LOPMENT be pleased to state:

(a) whether it is a fact that Assam Government have allotted plots to poor people;

(b) if so, the details thereof;

(c) whether Government propose to provide financial assistance to those people to construct the houses; and

(d) if so how much aid has been provided by the Housing Organisations like HUDCO etc. in implementing these programmes?